ALLOTMENT OF TIME FOR CONSI-DERATION OF CERTAIN REPORTS

MR. CHAIRMAN: I have to inform Members that under Rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted—

- (i) three hours for the consideration of the Government motion regarding the Tenth Annual Report of the U.P.S.C;
- (ii) two hours for the consideration of the Report of the Assessment Committee on Vijnan M-andirs, 1960; and
- (Hi) two hours for the consideration of the Fourth Annual Report of the National Coal Development Corporation Limited for the year 1959-60.

REFERENCE TO NOTICES OF MOTIONS FOR PAPERS

SHSI MULKA GOVINDA REDDY (Mysore): Sir, I have sent notice of a Motion for Papers regarding the aggression in Cuba committed by the U.S.A. and another one regarding the situation in the Congo, the treatment meted out to our Indian troops.

Ms. CHAIRMAN: We have sent them to the Prime Minister. We are awajt'ng his reply.

THE FOREIGN AWARDS (RECOGNITION AND ENFORCEMENT) BILL, 1961

TH* MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, on behalf of Shri Satish Chandra, I move for leave to introduce a Bill to enable effect to be given to the Convention on the Recognition and Enforcement of Foreign Arbitral Awards, done at New York, on the tenth day of June, 1958, to

which India is a party and for purposes connected therewith.

The question was put and the motion was adopted.

SHRI RAJ BAHADUR: Sir, I introduce the

TENTH ANNUAL REPORT OF THE UNION PUBLIC SERVICE COM-MISSION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move—

"That the Tenth Annual Report of the Union Public Service Commission for the period 1st April, 1959 to 31st March, 1960, together with the Government Memorandum thereon, laid on the Table of the Rajya Sabha on the 21st December, 1960, be taken into consideration."

Sir, this is the Tenth Report that has come before the hon. House for its comments. We are aware, Sir, that on previous occasions certain matters were discussed, and I am very happy to find that the U.P.S.C, have acknowledged the full co-operation which the Ministries and the Departments have given them in carrying out their duties. So far as the present report is concerned, it has mentioned certain circumstances which have to be looked into very carefully. It has also pointed out certain difficulties in getting the full strength from recruitment. It has also pointed out certain irregularities. Lastly, only in one case out of 15,000 odd that had been referred to the U.P.S.C, had there been a difference of opinion and Government had to depart from their advice and take action on the lines that have been pointed out in the memorandum. Thus you will find, Sir, that there has been the fullest measure of co-operation from the Government, as they are anxious that